

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 289 OF 2017 IN
APPEAL NO. 99 OF 2017**

Dated: 12th April, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**M/s Chettinad Cement Corporation Ltd. ...Appellant(s)
Vs.
Power Grid Corporation of India Ltd. & Anr. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Anand K.Ganesan
Ms. Swapna Seshadri**

ORDER

**IA NO. 289 OF 2017
(Appl. for Urgent Listing)**

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is disposed of.

APPEAL NO. 99 OF 2017

Issue notice to the Respondents returnable on 27.04.2017. Dasti, in addition, is permitted.

Registry to list the matter on **27.04.2017.**

**(I. J. Kapoor)
Technical Member
ts/kt**

**(Justice Ranjana P. Desai)
Chairperson**